

SHRI JOHN F. FERNANDES (Goa):
Madam, what about the Zero Hour?

उपसभापति: जीरो आवर हो गया, और सब जीरो मत कीजिए।

SHRI JOHN F. FERNANDES: Madam, we will have it tomorrow.

THE DEPUTY CHAIRMAN: Yes. Mr. Karunakaran, you wanted to say something.

**MOTION FOR REFERENCE OF THE
TRADE MARKS BILL, 1995 TO
SELECT COMMITTEE OF THE RAJYA
SABHA**

THE MINISTER OF INDUSTRY (SHRI K. KARUNAKARAN): Madam Deputy Chairman, last Monday I mentioned about the discussion with all the political parties in the House. We had met once in your Chamber, Madam. Again today we continued our discussion and we came to a settlement. A unanimous decision is taken to have a committee. We will be finalising it today itself. On the basis of that we have decided to refer the Bill to a Select Committee. If you permit me, I will submit the list today itself after some time.

SHRI JOHN F. FERNANDES: Madam, is it regarding the Trade Marks?

THE DEPUTY CHAIRMAN: Yes, this is relating to the discussion which had taken place in the House, when Mr. Karunakaran had a discussion in my Chamber, where leaders of various political parties and their groups had come, a couple of days ago. He had said that he would come back to the House on Monday and give his decision. Now I have the list before me. I will show it to the Chairman and I would like the Chairman also to see it because some names came after the Chairman left. I would not let the names be announced because they have come to us through their own political parties and groups. But, if the House so agrees, we will ask Mr. Karunakaran to move the motion to send the Bill to a Select Committee of the House. The list

would be submitted subsequently to the House, if you agree. Mr. Karunakaran, you can move the motion.

SHRI K. KARUNAKARAN: Madam, I beg to move that the Bill to amend and consolidate the law relating to trade marks, to provide for registration and better protection of trade marks for goods and services and for the prevention of the use of fraudulent marks, as passed by the Lok Sabha be referred to a Select Committee of this House consisting of 21 Members.

The question was put and the motion was adopted.

SHRI JAGDISH PRASAD MATHUR (Uttar Pradesh): The names of the Members of the Committee will be announced later?

THE DEPUTY CHAIRMAN: I think so because I would like to show the list to the hon. Chairman because some names came a little later. It is better that the Chairman sees all the names and he decides. Once he puts his signature, it can be circulated.

SHRI GURUDAS DAS GUPTA (West Bengal): What about the time?

THE DEPUTY CHAIRMAN: The time and everything will be subsequently notified to the Members. There is no problem about it.

**CLARIFICATIONS ON STATEMENT
BY MINISTER**

**SAARC Ministerial meeting held
at Dhaka on 29-30, July, 1995**

THE DEPUTY CHAIRMAN: In the morning Mrs. Basava Rajeshwari has laid a statement on the Table of the House. There were two names, Mrs. Sushma Swaraj and Mrs. Kamla Sinha.

DR. BIPLAB DASGUPTA (West Bengal): Madam, the copies are not circulated.